NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

:

PETITION NUMBER

:TCP/3/2016

NAME OF THE PETITIONER(S)

:Sadayaramanujam G., and 2 others

NAME OF THE RESPONDENT(S)

:GGN Spinning Mills (P) Limited and 1 others

UNDER SECTION

:397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

NARENDRAN

CRING + PARTRIDG 5)

COUNSEL FOR

RESPONDENT

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ORDER

Counsel for both the parties are present. Counsel for R6 on the previous hearing submitted that he needs some clarification on the report of the auditor. He was directed to send his communication to the auditor for seeking clarification. He has already made a communication on 16.08.2017 and thereafter on 21.08.2017. But there is no response from the auditor to the request made by R6. Counsel for the Petitioner submitted that the report is on record and auditor is not in his control. R6 also submitted that he is holding a Unit and auditor is not in his control. Therefore, we direct the Registry to issue notice to Mr. S. Srinivasan, auditor to appear in person before this Bench in order to clarify on the issues raised under point Nos.1 to 9 in the attachment to the letter dated 16.08.2017. Counsel for R6 is also directed to take a copy of this order and serve the same on the auditor for his appearance on the next date of hearing. Put up on 11.09.2017 at 10.30 A.M.

ーらんー (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)